

IN THE COURT OF MS. ASHA MENON : ASJ : DELHI.

C.C. No.25/05

S.E.B.I.

Vs.

Impulse Forestry India Ltd. & Ors.

U/s 190 & 200 of CPC r/w Sec.24(1), 27 of S.E.B.I. Act.

RE

16.09.2005

Present: Sh.Mann for SEBI.

Counsel Sh.Ajay Kumar Chopra for the accused.

All the accused are present.

Notice u/s 251 Cr.P.C. served on the accused.

They plead guilty. The plea of guilt is accepted, in the light of the fact that I am satisfied ^{that the plea is voluntary} ~~that~~ learned counsel seeks that the court take ^{a lenient} ~~its~~ lenient view. It is also submitted that the investment has not been received from the general public and the accused had managed the funds locally and also undertaken that in future ^{they} ~~if~~ any investor ~~XXXXXX~~ shall approach ^{to} the SEBI for refund for any invested amount the accused shall be bound to refund the amount.

In the light of this undertaking and the plea of guilt the accused Kusum Lata and Kamlesh Devi who are present and submit ^{are} that they are housewives ^{are} and let off after due ^{admonition} ~~admonition~~. The other accused who are present, accd. Bijendra Giri, Shiv Kumar, Hiram Singh, ~~XXXX~~ Dheer Singh & Ramendra Kumar Sharma ~~and~~ sentenced to a fine of Rs.2,000/- each failing which they shall be sentenced to simple imprisonment of 15 days.

Bail bonds of accused are cancelled. Sureties are discharged. Copy of the order be given to the SEBI and the accused. The accused are also bound by their undertaking to refund any amount, if any Investor claims the same, even after the disposal of this case.

File be consigned.

Announced in the Open Court.
Dt.: 16.9.2005.

Shashan
(ASHA MENON)
Addl. Sessions Judge:
Delhi.

Superintendent
Distt. & Sessions Judge's Office
Delhi



CONFIRM. REPORT

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